

(A)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**

**CUTTACK BENCH, CUTTACK**

O.A./T.A./R.A.No.....559.....1994

Rabindra Nath Panda, Applicant(s)

Union of India, Respondent(s)

Sr. No.	Date	Order with Signature
1.	20/9/94	<p>Registers</p> <p style="text-align: center;"><u>Rabindra Nath Panda</u> Registers</p> <p>20/9</p> <p>Rs. 50/- being No. 804 566868 has been filed.</p>
2.	21.9.94	<p>Heard Mr. B.R. Sarangi learned Counsel appearing for the applicant at great length. It is directed that Annexure-6 be disposed of by Respondent No.2 within 60 days, on merits of the case. It is further directed that, pending such disposal, Respondent No.4 shall not recover any cost on account of the alleged loss of Programming Key from the official. Shri Ashok Mishra learned Senior Standing Counsel(Central) was also heard.</p> <p>Thus, the application is accordingly disposed of. No costs.</p> <p style="text-align: right;">DR</p> <p style="text-align: right;">for action taken with interim orders.</p> <p style="text-align: right;">Rab 20/9</p> <p style="text-align: right;">Member (Admn.)</p>